

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).
11442-11443/2015

(Arising out of impugned final judgment and order dated 10-04-2014 in Writ-C No. 56149/2013 and 21-07-2014 in Review Application in Writ-C No. 56149/2013 passed by the High Court Of Judicature At Allahabad)

MATSYA JEEVI SAHKARI SAMITI LTD. & ANR.

Petitioner(s)

VERSUS

STATE OF U P. AND ORS.

Respondent(s)

Date : 06-07-2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Neeraj Shekhar, AOR
Ms. Sakshi Kakkar, Adv.

For Respondent(s) Mr. Vishwajit Singh, Adv.
Mr. Vinay Garg, AOR

Mr. Manoj K. Mishra, Adv.
Mr. Sandeep Kumar Dwivedi, Adv.
Mr. Umesh Dubey, Adv.
Mr. Ashish Kumar Mishra, Adv.

Mr. Shiv Pati B. Pandey, Adv.
Mr. F. I. Choudhury, AOR

Ms. Pragati Neekhara, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for Respondent No. 5 seeking adjournment for filing Counter Affidavit, list after four weeks.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR